

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 177 OF 2008

Appeal under section 260-A of the Income Tax Act-1961, against the orders dated: 15-09-2006 passed in I.T.A.Nos. 734/Hyd/2005 for Assessment Year 1992-93 on the file of the Income Tax Appellate Tribunal Hyderabad Bench 'A', Hyderabad preferred against the Order dated 28.03.2005 passed in Appeal No. 0224&225/ACIT-10(1)CIT(a)-VI/2004-05 on the file of the Commissioner of Income Tax (Appeals) – VI, 12th Floor, Gagan Vihar, M.J.Road, Hyderabad preferred against the Order dated 31-03-1998 passed in GIR No. S-302, on the file of the Assistant Commissioner of Income Tax Circle &(2) INV, Hyderabad.

Between:

M/s. Sri Balaji Trading Company, 5-5-65/3, Ranigunj, Secunderabad

...APPELLANT

AND

The Commissioner of Income Tax-V, Hyderabad, Andhra Pradesh

...RESPONDENT

**Counsel for the Appellant: Ms. K.NEERAJA, Learned Counsel representing
SRI. K K VISWANATHAM**

Counsel for the Respondent: SRI B NARASIMHA SARMA

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

I.T.T.A.No.177 of 2008

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. K.Neeraja, learned counsel representing Mr. K.K.Viswanatham, learned counsel for the appellant/assessee, submits that she has no instructions to argue the matter.

The appeal is, therefore, dismissed for non-prosecution.

No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR


SECTION OFFICER

To

1. The Income Tax Appellate Tribunal Hyderabad Bench 'A', Hyderabad.
2. The Commissioner of Income Tax (Appeals) – VI, 12th Floor, Gagan Vihar, M.J.Road, Hyderabad.
3. The Assistant Commissioner of Income Tax Circle &(2) INV, Hyderabad.
4. One CC to SRI. K K VISWANATHAM, Advocate [OPUC]
5. One CC to SRI. B NARASIMHA SARMA, Advocate [OPUC]
6. Two CD Copies

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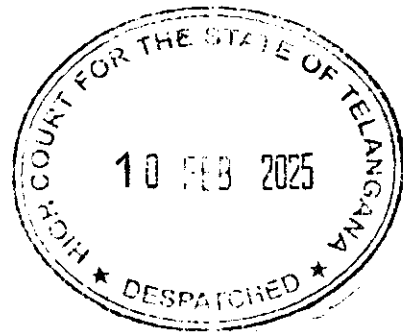


HIGH COURT

DATED:06/01/2025

ORDER

ITTA.No.177 of 2008



**DISMISSING THE ITTA
FOR NON-PROSECUTION**

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